

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1414
ANSWERED ON:10.03.2008
BAN ON CHILD LABOUR
Jogi Shri Ajit;Khaire Shri Chandrakant Bhaurao

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Union Government has asked the State Governments and sought support from Non-Governmental Organisations (NGOs) in enforcing the ban on employment of children especially domestic servants and labourers in eateries particularly in tribal and scheduled caste dominated areas of the country;
- (b) if so, the response of the State Governments and the NGOs thereto;
- (c) whether the Government has formulated any scheme/project for rehabilitation of such liberated children due to the ban on child labour;
- (d) if so, the details thereof alongwith the modus operandi to be followed;
- (e) the funds allocated and released by the Union Government to NGOs during each` of the last three years and thereafter till date, State-wise and scheme/project- wise;
- (f) the extent of success achieved by the NGOs during the said period, State-wise;
- (g) whether the Union Government has received any complaint regarding misuse of funds by such NGOs;
- (h) if so, the details thereof, State-wise, and NGO-wise; and
- (i) the action taken/proposed to be taken by the Union Government in this regard?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES)

(a) &(b): Yes, Sir. Government has prohibited employment of children as domestic servants and in dhabas, hotels, eateries etc. with effect from 10.10.2006. As State Governments are the appropriate authorities for implementation of the Child Labour (Prohibition & Regulation) Act, 1986 in their respective areas, the State Governments have been advised to take all appropriate measures for the effective enforcement of this ban. In this connection, Government of India has also held consultations with the State Governments, NGOs and other stakeholders at Zonal level all over the country for creating awareness generation and for developing of State action plans for effective enforcement of the ban and rehabilitation of children withdrawn from these occupations.

(c) & (d): Government is implementing the National Child Labour Project (NCLP) Scheme in 250 districts of 20 states in the country for the rehabilitation of children withdrawn from work. Under the Scheme, children withdrawn from hazardous work are put into Special Schools, where they are provided with accelerated education, vocational training, nutrition, stipend and healthcare facilities etc. Most of the Special Schools under the Scheme are being run by the NGOs.

(e) & (f): Under NCLP Scheme, funds are not directly released to NGOs but to the District Collector who is the Chairman of the District Project Society. However, Government is also implementing the Scheme of Grants-in-aid to Voluntary Organisations in the Districts not covered under NCLP Scheme. Details of Grants released to NGOs during the last three years under the Scheme are at Annexure.

(g) to (i): `Complaints, if any, received in the ministry are forwarded to the respective State Governments for taking necessary action.